



**APPELLATE TRIBUNAL FOR ELECTRICITY**

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09.12.2022

**NOTIFICATION**

This is to notify all Learned Counsels and Parties appearing before this Tribunal that only those matters which are complete in all respect (defect free) will be processed for urgent listing in accordance with the Rule 11 of the Appellate Tribunal for Electricity (Procedure, Form, Fee and Record of Proceedings) Rules, 2007 which reads as under :-

*“11. Motion Cases - All urgent matters filed before 12 noon shall be listed before the Tribunal on the following working day, if it is complete in all respects as provided in these rules and in exceptional cases, it may be received after 12 noon but before 3.00 PM for listing on the following day, with the specific permission of the Tribunal or Chairperson”.*

(Note :- All the IAs for Urgent Listing, shall include soft copy (PDF format through email or pen drive) of the same along with soft copies of all the relevant documents and pleadings (if not already filed)).

This issues with the approval of the competent authority.

*Choudhary*  
*09-12-22*  
**(Madhulika Choudhary)**  
**Registrar**